

क्षमता का 40 लाख टन तक विस्तार कार्य चल रहा है। इसके अन्तुबर, 1982 तक पूरा हो जाने की संभावना है। लेकिन प्लेट मिल एक और दो दिसम्बर, 1981 तक चालू करने के लिए प्रयत्न किए जा रहे हैं ताकि अन्य स्रोतों से सिल्लियां प्राप्त कर के प्लेटें तैयार की जा सकें। इस के अलावा आयुनिकीकरण के द्वारा भिलाई की क्षमता में और वृद्धि करने के लिए मेटलर्जिकल एण्ड इंजीनियरिंग कन्सल्टेंट्स (इंडिया) लि० को एक रिपोर्ट तैयार करने को कहा गया है।

(c) Does not arise in view of the position explained above.

Show Cause Cum Demand Notices Issued to M/s. Parle Beverages by the Collector of Central excise, Bombay.

*185. SHRI K. LAKKAPPA ; SHRI DHARAM DASS SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether it is fact that show Cause cum demand notices have been issued to M/s Parle Beverages for the clearance during the period 1.8.1973 to 31.3.1980 in respect of prepared & preserved Foods and Aerated Beverages "falling under Central Excise Tariff items 1B and 1D respectively by the Collector of Central Excise, Bombay ;

(b) if so, what are the details in that behalf and whether any reply has been received from them ;

(c) reasons for delay in detection of the irregularities in clearances ;

(d) whether it is proposed to order for a higher level enquiry to fix responsibility ; and

(e) what other action Government propose to take to recover the demands from the company expeditiously ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA) :

(a) Yes, Sir.

(b) 20 show-cause notices demanding an alleged short-levy of central excise duty amounting to Rs. 120.98 lakhs have been issued in respect of aerated waters. Another 13 show cause cum demand notices demanding a differential duty amounting to Rs. 2.94 lakhs have been issued in respect of prepared or preserved foods falling under Tariff Item 1B of the Central Excise Tariff.

The dispute involved is with reference to what should be the correct assessable value of the aforesaid goods produced and cleared by the factory. M/s Parle Beverages have replied to 28 out of the 33 show cause notices.

(c) The alleged short-levy was detected in 1974. Accordingly, there was no delay in detecting the same.

(d) No, Sir In view of (b) and (c) above there is no need for a fresh enquiry.

(e) The matter is pending adjudication by the quasi-judicial authority. The amount if any, due will be known only after the case is adjudicated. The question of recovering the amount would arise only thereafter.

Foreign Exchange spent on exports by Large Private Business House

*184. SHRI K. A. RAJAN : Will the Minister of Finance be pleased to state :

(a) whether it has been found, according to a survey by Reserve Bank of India of finances of 421 large private business houses, that foreign exchange spent on exports by the large houses was more than the earnings from the exports during the year 1978-79;

(b) if so, the facts; and

(c) what is the justification for giving more and more concessions to the export oriented units in this situation ?

THE MINISTER OF FINANCE

(SHRI R. VENKATARAMAN) : (a) (b) No, Sir. According to a study made by the Reserve Bank of India on the finances of 421 large public limited companies (with paid-up capital of Rs. 1 crore and above) total foreign exchange spent by these companies during 1978-79 amounted to Rs. 825 crores (including Rs. 680 crores on imports) The earnings of foreign exchange by these companies during the same period amounted to Rs. 835 crores (including Rs. 761 crores through exports) Expenditure on foreign exchange by these companies cannot be related to their earnings from exports; the expenditure on foreign exchange can be related to the production which amounted to Rs. 12562 crores in 1978-79. These companies are not predominantly export-oriented and a part of the foreign exchange expenditure incurred by them goes towards production for the home market.